

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**Appeal No.43/252/PB/2018**

**IN THE MATTER OF:**

**Vasundhra Technologies (India) Pvt. Ltd.  
Vs  
Registrar of Companies**

**.... APPLICANT / PETITIONER  
.... RESPONDENT**

**SECTION:**

**Under Section 252**

**Order delivered on 17.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
Hon'ble President**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s): Mr. Vikas Kumar Verma, Company Secretary  
For the Respondent(s): Mr. Omkar Singh, Advocate for Income Tax Dept.**

**ORDER**

On the oral request made by the learned Practicing Company Secretary The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is impleaded as a party-respondent.

Amended memo be filed by the learned Practicing Company Secretary within two days.

Notice of the appeal.

Learned Proxy Counsel, Mr. Omkar Singh for Ms. Lakshmi Gurung, learned standing counsel for Income Tax Department-added respondent accepts notice.

A copy of the complete paper book be served to the learned counsel for Income Tax Department during the course of the day.

VINEET



Let notice be served on respondent No.1 by dasti process.

Reply be filed within four weeks with a copy in advance to the learned Practicing Company Secretary.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 01.03.2018.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**